

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1271 of 2019**

**IN THE MATTER OF:**

**GRIDCO Ltd.**

**...Appellant**

**Vs.**

**Surya Kanta Satapathy & Ors.**

**...Respondents**

**Present: For Appellant: - Mr. Raj Kumar Mehta and Ms. Himanshi Andley, Advocates.**

**For Respondents: - Mr. Krishnendu Datta, Senior Advocate with Ms. Meher Tandon and Mr. Jeevan Ballav Panda, Advocates for R-4.**

**Mr. Abhijeet Sinha and Mr. Sudeep Vijayan, Advocates for R-1.**

**O R D E R**

**(Through Virtual Mode)**

**15.06.2020—** Heard Mr. Raj Kumar Mehta, learned Counsel for the Appellant. Hearing concluded.

Heard Mr. Abhijeet Sinha, learned Counsel for the Respondent No.1. Hearing concluded.

Heard Mr. Krishnendu Datta, learned Senior Counsel for the Respondent No.4. Hearing concluded. **Judgment reserved.**

Contd/-.....

Written submissions may be filed by the learned counsel for the parties, not exceeding three pages, within one week.

[Justice Bansi Lal Bhat]  
Acting Chairperson

[V.P. Singh]  
Member(Technical)

[Alok Srivastava]  
Member(Technical)

Ar/G